

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


C.P. (I.B) No. 237/9/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2019**

Name of the Company: Umesh Cable  
V/s.  
Mazda Agencies Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Vaibhav Mohnot	Advocate	Petitioner	
2.				

**ORDER**

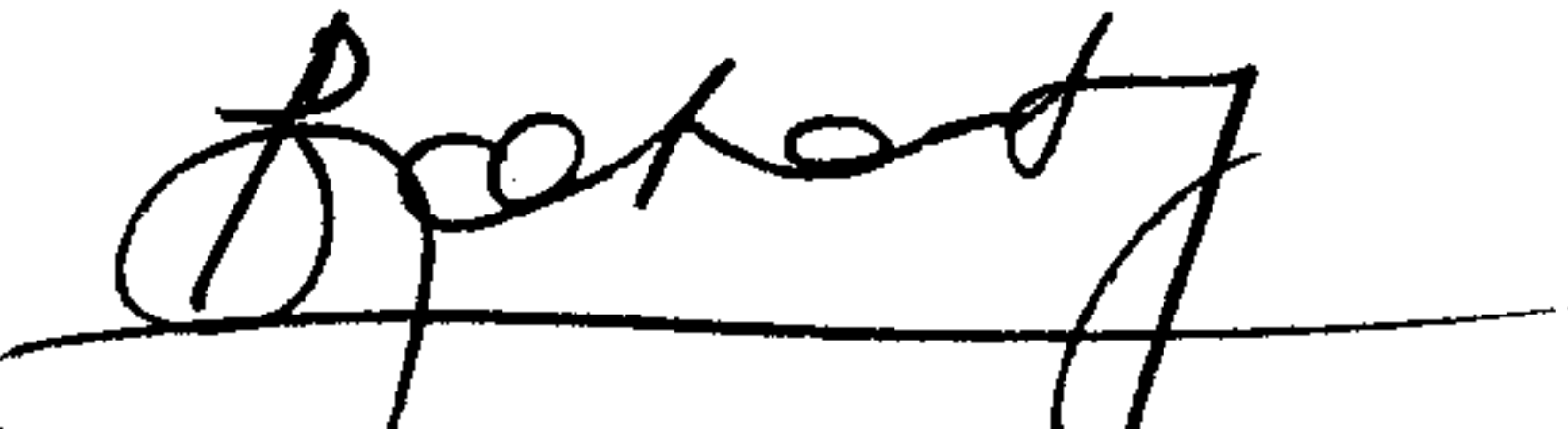
The Petitioner is represented through their respective Learned Counsel(s).


Learned Counsel of the Petitioner filed pursis with a request to withdraw IB petition, in view of matter is **settled out of Court**.

The Operational Creditor/Petitioner has received **Rs. 1,67,148/-** as **full and final settlement** amount of its debt, in support of withdrawal of pursis, in view of this Petitioner seeks to withdraw the present IB petition.

We are of the view that the matter has been full and final settled for an amount of **Rs. 1,67,148/-**, hence, nothing survives in the present matter.

Accordingly, **CP(IB) 237/2019** is dismissed as **settled out of Court and withdrawn**.

  
**(PRASANTA KUMAR MOHANTY)**  
**MEMBER (TECHNICAL)**

  
**(HARIHAR PRAKASH CHATURVEDI)**  
**MEMBER (JUDICIAL)**

Dated this the 28th day of August, 2019.